



2026:AHC:68151

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 8703 of 2026

Meharban @ Lukka

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohammad Waseem
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Mr. Mohammad Waseem, learned counsel for the applicant, and Shri Uma Shanker Mishra, learned AGA for the State-respondents and perused the record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant Meharban @ Lukka with a prayer to release him on bail in Case Crime No. 848 of 2025, under Sections 3/5/8 of U.P. Preventon of Cow Slaughter Act, 1955 registered at Police Station Aonla, District Bareilly during pendency of the trial.
3. It has been submitted by learned counsel for the applicant that the applicant is innocent and has been falsely implicated in this case due to ulterior motive. It is further submitted that the applicant is not named in the F.I.R.. The applicant was arrested in some other case and he has been implicated in this case on his confessional statement recorded in the said case. The applicant is languishing in jail since 5.12.2005 undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial. The applicant has a criminal history of 13 cases and the same has been explained in the application.
4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant.
5. As per the First Information Report, the informant, who is the Zila Adhyaksh of Bajrang Dal, informed the police that on 27.11.2025, he

received information from Bobby Chauhan that cow remains were scattered in his agricultural field and blood was spread at the spot. It was further alleged that cow remains were also found near a pond, and out of a herd of approximately 45–50 cows, only 10–11 cows were found remaining. On the basis of the said allegations, the informant lodged the F.I.R. against eight named accused persons. The applicant was arrested in connection with some other case and has been implicated in the present case solely on the basis of his confessional statement. The applicant is languishing in jail since 05.12.2025.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

7. Let the applicant- Meharban @ Lukka involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose

of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

March 30, 2026
Sumaira

(Jitendra Kumar Sinha,J.)